

reported that half the advances made by the Industrial Development Bank of India last year have been given to firms owned or controlled by the Birla Group of Companies; and

(b) if so, the action proposed to be taken on the Report?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) No, Sir. Neither did the Industrial Development Bank of India ever set up any Study Group for the purpose; nor is it correct that half the advances made by the Bank last year have been to the industrial concerns owned, controlled or managed by the Group of industrialists commonly known as the Birla Group.

(b) Does not arise.

Assistance to Haryana State

*690. **Shri Abdul Ghani Dar:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Government are favouring some deficit States by allowing a handsome aid to the tune of crores of rupees and not giving assistance to the newly born Haryana deficit State; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) and (b). The reference is apparently to the grants-in-aid paid to certain States under Article 275 of the Constitution on the recommendations of the Finance Commission. The last Finance Commission did not recommend any grant-in-aid to the composite State of Punjab as the State had a revenue surplus after taking into account its share in Central taxes and duties. The position did not change consequent on the reorganisation of that State last year as the Dehejia Committee on the division of assets and liabilities of composite Punjab did not also estimate any revenue deficit for Haryana.

Accommodation for Family Officers in Bombay

2221. **Shri Ram Sewak Yadav:**
Shri George Fernandes:
Shri S. M. Joshi:
Shri Maharaj Singh Bharati:
Shri Molahu Prasad:
Shri Rabi Ray:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) the criteria for allotment of Government accommodation in Bombay to 'family officers';

(b) whether it is also a fact that the Estate Office, in collusion with the allottees whose families are permanently stationed outside Bombay, hires out such accommodation to other Government Servants, who are not eligible for accommodation, and also to persons in the private sector for some financial consideration, which is shared among officials in the Estate Office and the allottee;

(c) the number of such complaints received by his Ministry against the Estate Office, Bombay, during the calendar years 1961 to 1966;

(d) the number of such complaints referred to the Special Police Establishment for investigation with results thereof and the action taken against the guilty officials;

(e) whether it is a fact that under the pretext of sharing the accommodation, non-eligible employees of the C.P.W.D. are allotted quarters of the absentee allottees and they indulge in undesirable activities which cause a great deal of harassment to *bona fide* tenants; and

(f) the number of complaints regarding harassment by C.P.W.D. officials received during the calendar years 1961-66 and the action taken in these cases?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) According to the provisions contained in the Allotment Rules, there is no distinction